

जुदाहराणार्थ, कुछ समय पूर्व कन्वेयर बेल्टिंग की खरीदी में भारी गोल-माल हो चुका है। ऐसा है यह जनता में चर्चा का विषय कि जिन्दल कम्पनी को पक्षपात पूर्ण रवैया अपनाकर 34 लाख रुपए का आर्डर दिया गया तथा उसे अन्य सुविधायें भी उपलब्ध कराई गईं। जबकि पूना रबर कम्पनी को सिर्फ 60-70 हजार रुपए के आर्डर दिए गए, जबकि इस कम्पनी के मूल्य जिन्दल कम्पनी से कम थे और क्वालिटी भी जिन्दल कम्पनी से अच्छी मानी जाती है। पूना रबर कम्पनी माल सप्लाई न कर सके इस हेतु इनके आर्डर के साथ कड़ी शर्तें जोड़ी गई थीं और उनका पेमेन्ट भी 6 माह की अवधि तक रोका गया था, जबकि जिन्दल कम्पनी के साथ ऐसी कोई शर्त नहीं थी। यह कम्पनी भी वेस्टर्न कोल फील्ड के लिए नयी कम्पनी है।

अतः मैं माननीय मंत्री महोदय का ध्यान सदन के माध्यम से उपरोक्त विषय को दिलाना चाहता हूँ।

जो एक करोड़ के आर्डर होने हैं उसकी पूरी जांच कराई जाए। यदि जांच कराने के बाद यह उत्तर मिले कि माल का उत्पादन सतत् बनाये रखने के लिए यह आवश्यक है कि हम इस कम्पनी का माल खरीदें तो यह सरासर देश की जनता के साथ अन्याय होगा, उन बेचारे लाखों कोल मजदूरों के साथ अन्याय होगा। जो हर रोज रात दिन मेहनत करते हैं उनको यह कहकर सांत्वना दे दी जाए कि कोल का सतत उत्पादन बनाए रखने के लिए इस कम्पनी से माल खरीद सकते हैं और इस कम्पनी से नहीं खरीद सकते - इस प्रकार का उत्तर मिलता है। मेरा मंत्री जी से निवेदन है कि इस मामले की जांच कराये, एक करोड़ के आर्डर जो दो चार दिन में दिए जाने वाले थे उनकी जांच करा कर

सारे कम्पनियों के रेट्स काल हों और उचित मूल्य पर सामान खरीदा जाए।

SHRI VASANT SATHE (Akola) : On a point of order, Sir. Kindly read rule 377. Does the Speaker have any criteria for giving his consent or refusing his consent?

MR. DEPUTY-SPEAKER : It is for the Speaker to decide. You cannot question that.

SHRI VASANT SATHE : Rule 377 says :

"A member who wishes to bring to the notice of the House any matter which is not a point of order shall give notice to the Secretary in writing stating briefly the point he wishes to raise in the House together with the reasons for wishing to raise it and he shall be permitted to raise it only after the Speaker has given his consent and at such time and date as the Speaker may fix."

So, if you see the spirit of it, it is not an arbitrary matter for the Speaker to reject. I have been repeatedly giving notice about the threat of pollution to Taj. How is it that my notice has always been rejected?

MR. DEPUTY-SPEAKER : You may meet the Speaker and discuss the matter with him. Unless he gives permission to raise it, it cannot be raised here. It depends on what the Speaker considers more important. Mr. Chakravarty.

13.13 hrs.

(ii) MAL-TREATMENT OF A TEAM OF GIRL STUDENTS FROM CALCUTTA BY RAILWAY EMPLOYEES.

PROF. DILIP CHAKRAVARTY (Calcutta South) : I thought he was objecting to my raising this matter. I have gone through all the legal formalities required under rule 377. Sir, 49 girl students of Jogmaya Devi College affiliated to the Calcutta University, along with two teachers as guides, started for Dehra Dun by the 61 Up Janata Express on 30th October, 1977. They paid the necessary fees, and were allotted a 40-seater compartment by the Chief Reservation Supervisor, Howrah. On the same day after the train started, at about midnight a group of hooligans entered and tried to maltreat the girls. The teachers and attendants, on hearing the wails and cries

[Prof. Dilip Chakravarty]

of the girl students, resisted the group. It happened in the train. As a result, they sustained serious injuries. When the train came to Lucknow station, these teachers informed the Station Master there. The latter only jeered and sneered at the teachers who reported to him expecting something helpful. They were treated as if theirs was a pleasure trip, as if some people were going with 49 girls on a pleasure trip. As a matter of fact, it was an educational trip, as required by the rules of that university. They were students of geography; and there were teachers of geography. Every year they go to different places. The station master at Lucknow—and the station masters at the intermediate stations—did not offer any help or assistance. Further, when the train reached Hardwar station on 1-11-77 the compartment was detached. The whole team had paid the necessary dues and reservation money. I have got photostate copies of all the documents. In spite of all the pleas by the teachers accompanying the girl students, the compartment was detached. This is not a small matter. The team of students had to detrain, along with their costly telescope and the odolite instruments apart from their own luggage.

What happened during the return journey, they had booked for their return journey also; and they come to the railway station at Dehra Dun on 7th November, after doing their academic work for a week there, by Doon Express. They had no bogy reserved for them. They informed the Chief Ticket Collector. He tried, but failed. They have no complaint against the Chief Ticket Collector, at Hardwar station. In spite of prior assurances, they could not be provided reservation. They had paid for everything—even when they had left Calcutta. With difficulty, they got into the compartment. But something happened after that. At Hardwar station, at about 10 p.m. a TTE suddenly appeared and ordered the entire team to get down from the train. It was not possible for 49 girls to get down at Hardwar; but something more happened. At Laksar, the same TTE appeared again in a drunken state and called the GRP men to throw out the luggages and other things of the entire team on the platform; and because they were helped and assisted by other co-passengers, they could—after their luggages had been thrown out—enter again in to the same train.

Something more interesting happened; subsequently they were offering them, if they paid extra money, sleepers i.e. at the rate of Rs. 5-50. But they could be given sleepers only subsequently, after they were given the price viz. Rs. 80/- or Rs. 90/-.

All these records are here. This is how they were given. They had first to pass through all this nasty experience till the train reached Moghul Sarai; and thereafter upto Howrah, they had peaceful journey. I consider it, Mr. Deputy Speaker, to be a matter of great regret. For the last 3 weeks, or more, I was trying to raise this through Call Attention, Matter under rule 377, Short Notice question, Half-an-hour Discussion etc. I could not raise it. I have no complaint against the Minister. The Minister has already been informed about it. This is a serious matter. If our conscience is not roused about such happenings perpetrated on ladies, we really have no future. This is a note of warning which I would like to sound.

Is it possible that there are some among the railwaymen who are out to discredit the Government? Personally, I also have similar experience. Incidentally, I may tell you, I was carrying my pass with me and I made my reservation at Kanpur station, but I was not allowed to get into the train. It happened to me in the month of June. They said "there is no reservation. After wards, I got letter of regret from the staff. This happened with me.

AN HON. MEMBER : All at the instigation of Shri Lakkappa.

PROF. DILIP CHAKRAVARTY : I have no comments to offer on that. My submission is that the guilty should be dealt with firmly and timely—I am using your phrase, Sir and without delay, and the students must be informed about the steps taken from this end.

13-21 hrs.

(iii) COLLECTION OF FUNDS AND DISTRIBUTION OF RELIEF MATERIALS TO VICTIMS OF CYCLONE IN ANDHRA PRADESH.

DR. SUBRAMANIAM SWAMY (Bombay-North-East) : Sir, this House knows, and the people of India know, that Shri Vengal Rao, the present Chief Minister of Andhra Pradesh, is popularly known as the Bansi Lal of South India.... (interruptions)

SHRI M. SATYANARAYANA RAO (Karimnagar) : Sir, I rise on a point of order. Rule 353 says that no allegation of a defamatory or incriminatory nature shall be made by a member against any person and the Speaker may at any time prohibit any member from making any such allegations if he is of opinion that such allegation